

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1373

ANSWERED ON:03.03.2011

PMGSY

Ray Shri Rudramadhab

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Union Government has any proposal to declare certain more areas/districts of Orissa in addition to five already declared, as seriously affected by LWE (Left Wing Extrimism) and sanction more road projects under Pradhan Mantri Gramin Sadak Yojana for better connectivity;

(b) if so, the details of projects sanctioned during 2009-10 and 2010-11 and funds released therefor; and

(c) whether steps have been taken to meet the additional cost of projects due to increase in cost of materials and the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN `ADITYA`)

(a) The Left Wing Extremism (LWE) areas/districts are identified by the Union Home Ministry. In addition to 5 districts identified as LWE affected, 10 more districts of Orissa have been identified for implementation of Integrated Action Plan in Selected Tribal and Backward Districts, mostly affected by naxal violence. In order to accelerate the development of work in the LWE affected areas, the Pradhan Mantri Gram Sadak Yojana (PMGSY) programme guidelines have been relaxed to extent that all the habitations having population of 250 persons and above in these areas will be considered for coverage under programme. Also, funding of bridges upto 75 m on such roads will be borne by the Ministry.

(b) The proposals from the State for the categories of habitations that has now become eligible are yet to be received from the State Government. However, in order to implement the projects already sanctioned for these districts in Orissa, an amount of Rs. 209 crore has been released during current year, which is to be exclusively utilized for implementation of the programme in these districts.

(c) The issue of cost escalation raised by the States was examined. As per PMGSY guidelines, generally the works are required to be completed in 12 months time, therefore, the contracts under the programme are fixed price contract. States are allowed to compute value of tender premium for the entire State for a phase/batch and if still it exceeds total amount sanctioned by the Government of India, the increased amount (tender premium) is to be borne by the State.